CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P.No. 38 1/97

26.2.1998

IN

DA No. 1605/97

HON BLE MR. S. R. ADIGE, VICE CHAIRMAN (A)
HON BLE MRS. LAKSHWI SWAMINATHAN, MEMBER(J)

(dy Advocate: Mrs. Sumedha Shama).

Versus

- 1. Shri T.R.Kakkar, Commissioner of Police, PHQ, IP Estate ITO, MSO duilding, New Delhi.
- 2. Shri T.S.Luthra,
 Dy. Commissioner of Police,
 Head Quarters (III),
 IP Estate,
 New Delhi.
 Respondents.

(By Advocate: Shri Raj Singh)

ORDER

BY HON BLEMR. S. R. ADIGE, VICE CHAIRMAN (A)

Heard.

- 2. Respondents' order dated 19.1.98, passed pursuant to the Tribunal's judgment dated 24.9.97 in OA 1605/97 and further directions dated 6.1.98 cannot be faulted, not only because the applicant being the daughter-in-law of the earlier allottee, is not entitled to out of turn allotment/regularisat-ion of the quarter in question as per rules, but also because as per her own showing she had not shared the aforesaid accommodation for the required period of six months prior to the earlier allottee's retirement.
- The threat of contempt action cannot be

used to compel respondents to pass an order in contravention of or in relaxation of rules, even if, or because, in another case respondents have relaxed or contravened the rules. The Hon'ble Supreme Court's ruling in Chandigarh Administration & another Vs. Jagjit Singh & Another -JT 1995 (1) SC 45 is clear on this point.

4. The CP is therefore dismissed and notices to alleged contemnors are discharged. Interim order, if any, stands vacated.

(MRS. LAKSHMI SWAMINATHAN) MEMBER(J)

(S.R. ADIGE) VICE CHAIRMAN (A)

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